

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 801/GT/2025

Subject : Petition for determination of tariff for Raghunathpur Thermal Power Station, Units 1 & 2 (1200 MW) for the period 2024-29

Petitioner : DVC

Respondents : HPPC & 3 Ors.

Date of Hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it has filed the additional information sought by the Commission vide the technical validation letter dated 4.9.2025, after serving a copy on the Respondents/ Objectors.

2. The learned counsel for the Respondent, PSPCL, sought time to file its reply in the matter.

3. Accordingly, the Commission adjourned the hearing. However, the Petitioner is directed to furnish the following additional information, after serving a copy to the Respondents/ Objectors, on or before **6.2.2026**:

Additional Capital Expenditure (ACE):

- a. *It is noticed that the total ACE claimed as per revised tariff form 9(24-29) is Rs 55489.64 lakh (cash basis), whereas the total ACE mentioned in the 'Capital Cost Reconciliation statement' is Rs. 14925.40 lakh. The rationale for the difference in the amount to be furnished. Also, to reconcile the ACE claimed for the period 2024-29, as mentioned in the 'Capital Cost Reconciliation statement', with the values claimed in the revised tariff forms.*
- b. *Clarification for the following additional capital expenditure claimed:*

S. No.	Head of Work /Equipment	Additional Information/ Clarification	Reference line item from the tariff forms
1	Payment of the Arbitral Award related to the Railway Infrastructure	Provide Excel working of the arbitral amount (principal and interest to be shown separately) claimed. Also, to provide the date of payment made by the petitioner to M/s Triveni Engicons Pvt Ltd.	Form-9_25-26



2	Portable/Flexible surface-mounted road weigh bridge along with RFID based weighing system and associated works	Rationale for not claiming the same from the ash fund.	Form-9_25-26
3	RCC Road at the periphery of the Ash Pond & the Ramp of ash dyke	Rationale for not claiming the same from the ash fund.	Form-9_25-26 Sr. No. 10
4	Replacement of the battery bank	Rationale for claiming the same ACE over multiple years.	Form-9_25-26 Form-9_26-27 Form-9_27-28 Form-9_28-29
5	Plant Water System Package (M/s MBL) (Including jobs taken out from the package and balance work executed/ to be executed by DVC)	Provide Excel working of the arbitral amount (principal and interest separately). Further provide supporting documents for the amount already paid by DVC.	Form-9_26-27 Form-9_27-28 Form-9_28-29
6	Construction of 600 KLD STP at RTPS Township	Provide supporting documents/directive of the state pollution control board.	Form-9_27-28
7	Township & Misc. Civil work	Provide segregation of works and their corresponding amount claimed under this head of work.	Form-9_25-26

- c. Details of the land fees paid and nature of land, i.e. freehold/leasehold undertaken for "Ongoing execution of Railway Infrastructure- for RTPS Part, including Statutory fee & Service charge". Also, provide details for the license fees projected to be capitalised during the period 2024-29 under ACE and land fees already capitalised prior to the period 2024-29 for using the railway land.

4. The Respondents/ Objectors are permitted to file their replies/responses by **27.2.2026**, after serving a copy to the Petitioner, who may file its rejoinders, if any, by **13.3.2026**.

5. The Petition will be listed for hearing on **19.3.2026**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

